

acquisition of the subject land has not been issued.

It is clarified that the process of acquisition of land for Defence purpose commences only after the Ministry of Defence issue sanction for the acquisition of the required land and a demand for the acquisition of the land is placed on the Collector by the concerned Defence Estates Officer. The acquisition of land in the subject case is still under the consideration of the Ministry of Defence.

It needs being clarified that the State Government of Himachal Pradesh had, in good faith, issued a Notification under Section 4 of the LA Act, without awaiting issue of Government of India's sanction in the matter. The Defence Estates Officers, Jalandhar, had requested the Deputy Commissioner, Kullu, to stop the acquisition proceedings until Ministry of Defence issued the requisite sanction.

It is confirmed for the information of the Hon. Member that the due rent will be paid from the date the land was occupied by the Army till the date it is finally acquired. The fixation and payment of rent is receiving Government's urgent attention.

As regards providing access through the rented land to the adjoining farmers, Government have asked for an immediate report and effort shall be made to provide whatever help is practically possible.

I reiterate that there has never been any attempt, at any stage, to provide incorrect information to the Hon'ble Member. It shall be ensured that the concerned farmers are duly compensated, as per law.

15.10 hrs.

BUSINESS ADVISORY COMMITTEE

Eighteenth Report

[Translation]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): I beg to move:

"That this House do agree with the 18th report of the Business Advisory Committee, presented to the House on the 7th January, 1991."

[English]

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Mr. Speaker, Sir. I have given a notice... (Interruptions)

MR. CHAIRMAN: But it is time barred please. You cannot move it just now.

SHRI LOKANATH CHOUDHURY: There is no question of time barred. Many Members have given a notice for a discussion under rule 193 about Orissa Floods, but the Business Advisory Committee has not taken it into consideration.

MR. CHAIRMAN: First of all, your notice is time barred. Secondly, you have asked for the inclusion of a new item.

SHRI P.R. KUMARAMANGALAM (Salem): I have also given a notice, Sir.

MR. CHAIRMAN: In your case also, the Business Advisory Committee has fixed the time of the Government business. You have also raised some new point. So, it is not allowed.

SHRI LOKANATH CHOUDHURY: It is a motion before the House, Sir. I has gone in the form of a motion... (Interruptions)

MR. CHAIRMAN: Please hear me. The amendment to a motion for adoption of BAC Report could be moved to change allocation of time recommended by the Committee but new items of business could not be added through amendment.

(Interruptions)

MR. CHAIRMAN: Please speak one by one.

SHRI LOKANATH CHOUDHURY: Sir, we have given a notice under rule 193 to the

[Sh. Lokanath Choudhury]

Speaker. That should be placed before the Business Advisory Committee. So, when the list of business comes, we have a right to know why our business has not been taken up. It is not a new item. The notice has been duly submitted.

SHRI BASUDEB ACHARIA (Bankura): The Parliamentary Affairs Minister must tell this House, Sir.

MR. CHAIRMAN: See your, representative was in the Business Advisory Committee. It was not raised there. What can I do now?

SHRI LOKANATH CHOUDHURY: I should know, Sir, where I am to raise it. I have given a notice to the Speaker. Either the Speaker should say that it is rejected... (*Interruptions*)

MR. CHAIRMAN: But every notice will not be accepted by the Business Advisory Committee. You are a senior Member, you must know all these things...

(*Interruptions*)

MR. CHAIRMAN: What is your objection, Mr. Kumaramangalam?

SHRI P.R. KUMARAMANGALAM: Mr. Chairman, Sir, in the Report that is submitted before this House, they have listed four important subjects for discussion under rule 193, but unfortunately, the priorities have been set out. In the Committee meeting, I understand that the priority was: first price rise, then Punjab, then Gulf and then Bofors. But now what has happened is in the Report they have put Bofors ahead of Gulf. In the morning I had mentioned when Mr. Speaker, was in the Chair—the necessity to ensure that Gulf comes up for discussion and, therefore, the question is that the original situation of Gulf being third be maintained. That is all.

MR. CHAIRMAN: That is right, Mr.

Kumaramangalam. Here you can move amendments only for the fixation of time. That is all. You cannot move amendments for the inclusion of new subjects.

SHRI P.R. KUMARAMANGALAM: No, that is not new subject. It is the question of priority of subject. I repeat, it is not a new subject. I am not discussing a new subject, I am talking of what has been actually accepted. That is an error in the Report. I am not bringing up a new subject. I am saying that what has been put as item 5 should have been item 4, and what has been put as item 4 should have been item 5 in so far as Matters to be discussed under Rule 193 are concerned.

AN HON. MEMBER: What about submission under Rule 377, Sir?

(*Interruptions*)

SHRI SATYA PRAKASH MALAVIYA: Sir, the Leaders have taken this decision in the Business Advisory Committee. Even then, about the point raised by Shri Kumaramangalam, I have no objection.

(*Interruptions*)

SHRI LOKANATH CHOUDHURY: Sir, this is not the private business of the Minister of Parliamentary Affairs. We have given notice to the Speaker. So, when the matter under Rule 193 were discussed, you should have placed it before the Business Advisory Committee, because we find that in Orissa there is a serious situation. We wanted a discussion. The Government has not given money and the people are living under the sky. We wanted a discussion here.

MR. CHAIRMAN: That is right, but this is not the proper forum.

SHRI LOKANATH CHOUDHURY: This is the proper forum.

MR. CHAIRMAN: No, you cannot raise it like this.

SHRI LOKANATH CHOUDHURY: We are accepting your motion in which we are approving what are all the items to be discussed. This is the only forum Sir.

MR. CHAIRMAN: No.

SHRI LOKANATH CHOUDHURY: Then why this motion is before the House? When the motion has come, I have the right to move an amendment to include it.

MR. CHAIRMAN: The hon. Member may understand that he cannot move an amendment for inclusion of a new subject.

SHRI LOKANATH CHOUDHURY: I can.

MR. CHAIRMAN: No, you cannot. That is why I read the rule. You cannot raise that. It is not admissible.

SHRI LOKANATH CHOUDHURY: No, Sir, it should be approved for inclusion. It is a motion. I will give my dissent to the motion otherwise. I have the right to demand a division.

MR. CHAIRMAN: It is not admissible, how can you do it? Your amendment was not admitted, then how can you move that amendment here?

(Interruptions)

PROF. RAMGANESH KAPSE (Thane): Mr. Chairman, Sir, I wanted to refer to the suggestion given by Mr. Kumaramangalam. Actually I was present in the Meeting of the Business Advisory Committee and whatever transpired there has been reported to the House correctly. So, the question about Gulf was to be discussed on 8th i.e., on the last day—it was decided unanimously in the Meeting—and Bofors will be discussed before that. So, whatever transpired in the Business Advisory Committee has been rightly reported. Please accept it as it is. And it is not a question whether the Parliamentary Affairs Minister wants it or not. It is a question as to whether it was decided unanimously

in the Meeting, and it was unanimously decided.

MR. CHAIRMAN: There is a difference between the two amendments by two hon. Members. He is demanding for inclusion of a new subject which is not in the Business Advisory Committee Report. So, it is not at all admissible. The hon. Member may understand it.

SHRI LOKANATH CHOUDHURY: I subject it would be admissible, Sir.

MR. CHAIRMAN: No.

SHRI LOKANATH CHOUDHURY: How can that not be admissible?

MR. CHAIRMAN: I read the rule.

SHRI LOKANATH CHOUDHURY: No, Sir. It is a motion before the House. *(Interruptions)* There is a motion before the House to agree. We have the right to give our amendment.

MR. CHAIRMAN: Not here. I will again read it. The Member may kindly hear.

SHRI LOKANATH CHOUDHURY: I have heard it, I know the rules.

MR. CHAIRMAN: Then why do you say this?

SHRI LOKANATH CHOUDHURY: That is not the case. We are saying about a subject which has been given notice of and which has not been included. The Business Advisory Committee has not agreed to consider it.

(Interruptions)

MR. CHAIRMAN: Then how can you raise that amendment which is not admissible? You agreed that it is not admissible. Then how can you proceed? Why do you waste the time of the House.

MR. LOKANATH CHOUDHURY: Sir, when he has moved a motion before the House, that means the House has to pass it.

MR. CHAIRMAN: That is why I have read that decision. You cannot move an amendment to include a new subject. That is the ruling.

SHRI LOKANATH CHOUDHURY: No, Sir. You put the motion, I will demand a division.

SHRISONTOSH MOHANDEV (Tripura West): When it is not admissible, how can he ask for a division?

MR. CHAIRMAN: Not that. He will ask for division on the motion moved by the Minister. That is what he says.

Now, the question is:

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 7th January, 1991."

The motion was adopted

15.20 hrs.

MATTERS UNDER RULE 377

[English]

(i) **Need to develop Azhikkal port in Cannanore district, Kerala**

SHRI MULLAPPALLY RAMA - CHANDRAN (Cannanore): Mr. Chairman, Sir, Azhikkal Port in Cannanore district of Kerala which admitted sailing vessels of 300 tonnes capacity as early as 1920 and which handled coastal cargo to the extent of 30,000 tonnes during 1955-60, has since been neglected.

The Azhikkal Port is at the mouth of the Valapattanam river which is the deepest

river on the Kerala coast lying between the major ports of Mangalore and Cochin.

This port has various advantages like proximity to the broad gauge railway line and the National Highway and its natural location which make it possible to develop it as an all weather port.

Lengthening of the dock, dredging, providing drinking water facilities, electric cranes etc. are some of the immediate requirements to develop this Port.

In view of the importance of the location of the Azhikkal port, which can greatly help the farmers of the hill in North Malabar and the fishermen etc. to export their produce more easily, I request the Honourable Minister for Surface Transport to give top priority for the development of this port.

(ii) **Need to develop Tadoba National Park in Chandrapur and Markanda Temple in Gadchiroli district of Maharashtra, as tourist spots**

SHRI SHANTARAM POTDUKHE (Chandrapur): Mr. Chairman, Sir, Tadoba National Park in Chandrapur district and Markanda in Gadchiroli district of Maharashtra State deserve to be the tourist spots of all India and international importance.

Tadoba National Park has a scenic beauty and is rich in variety of wild life. Tourists would also enjoy the Markanda Temple which has a reputed unique Hemadpanthy architecture. Both the spots are unique and capable of earning rare foreign exchange.

I request the Government of India to develop these tourist spots as of all India importance and provide all the required infrastructural facilities. I also urge the Government of India to direct the Government of Maharashtra to provide necessary funds to do the needful.